

still both the parties are sticking to their position and no common ground for agreement has been reached.

SHRI S. M. BANERJEE : I want to know whether hotelowners suggested this to be referred to adjudication and employees rejected it. In the absence of that agreement I would like to know what machinery is going to be provided to resolve the dispute and whether negotiation will be held once again.

SHRI R. K. KHADILKAR : There was a suggestion but yet no order has been passed or any case made out for reference to adjudication. Our efforts are directed to bring about a settlement. But I am not certain how far both parties are prepared to give and take.

SHRI S. M. BANERJEE : Once the employees have rejected the question of adjudication, what other machinery is there on this issue and I want to know whether the Minister is arbitrating himself on this issue.

SHRI R. K. KHADILKAR : No other machinery is available because as the hon. Member knows, this is not statutory. There is no compulsion or legal sanction with us to enforce them. The only way is to persuade the proprietors and employees to come round and find out a solution. That is all. There is no other machinery as such.

SHRI S. M. BANERJEE : What is this reply, Sir? Let him say, the restaurants will be taken over by the Government.

श्री मूलचन्द्र डाया : कर्मचारियों ने जो माँगें रखी हैं, क्या वे कानून बाज़िब हैं और क्या सरकार कानून के द्वारा उनको कोई सबब दिला सकती है या नहीं— या वह केवल बातें ही कर सकती हैं ?

SHRI R. K. KHADILKAR : This is not a statutory award. After this was accepted by the Delhi Administration, the workers and employees sat together and reached an agreement. The only dispute is regarding service charges to be raised from 8% to 15%. But according to the award, the only provision is up to 10 per cent. Regarding arrears of wages for about 15 months, from July 11, 1967, there is a dispute.

Agreement with F. A. O. to finance Agricultural Projects in India

*1142. **SHRI K. C. PANDEY :** Will the Minister of AGRICULTURE be pleased to state :

(a) the number of agreements entered into by Food and Agriculture Organisation with India to finance agricultural projects in India;

(b) the salient feature of such agreements and which of them have come into force; and

(c) the likely benefits to be achieved as a result of completion of the projects?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) to (c). The Government have not directly entered into any agreement with the F.A.O. but the Government sponsored Indian Freedom From Hunger Campaign Society have made six agreements with that organisation during the last one year. They relate to milling of rice, carcass processing, education and training of farmers and poultry development. The end result will be achievement of higher production and better processing of agricultural goods.

Food and Agriculture Organisation, however, acts as an executing or sponsoring

agency for schemes of other international organisations such as United Nations Development Programme and World Food Programme. In these cases F.A.O. is not a party to the agreements.

श्री कृष्ण चन्द्र पाण्डेय : क्या मन्त्री महोदय यह बताने की कृपा करेंगे कि इन करारों के द्वारा कितना रूपा अनुदान के रूप में और कितना ऋण के रूप में मिला ?

SHRI ANNASAHEB P. SHINDE : The figures can be worked out. In some cases, it is some equipment and fertilisers and in some cases it is actual cash.

श्री कृष्ण चन्द्र पाण्डेय : क्या मन्त्री महोदय यह बताने की कृपा करेंगे कि इन करारों द्वारा मिली सम्पूर्ण राशि का वितरण राज्य स्तर पर किस प्रकार किया गया, उसमें उत्तर प्रदेश का भाग कितने प्रतिशत रहा है और क्या जनसंख्या का आधार इसमें लिया गया है अथवा नहीं ?

SHRI ANNASAHEB P. SHINDE : It is not exactly Statewise or on the basis of population. After all, this is a very humble effort outside the Plan of the State Governments. The development of agriculture depends upon the Plan outlays provided by the State Government. But, broadly, Rs. 6 98 crores have been provided to 131 projects through the IFFHCS.

SHRI B. R. SHUKLA : May I know whether any part of this huge investment has been spent on the purchase or manufacture of tractors or other agricultural machinery?

SHRI ANNASAHEB P. SHINDE : In one case, there has been some assistance given to a youth club for purchasing some agricultural implements including tractors. But by and large, it covers a very wide field of agricultural development.

SHRI S. C. SAMANTA : May I know whether the liaison committee of the Ministry in which Parliament Members are also represented recommended some schemes to the FAO and if so, what those schemes are?

SHRI ANNASAHEB P. SHINDE : There are a number of schemes, of which I have got the list. If the hon. Member is interested, I am prepared to lay a copy of it on the Table of the House.

Aid to Cooperative Development Schemes by National Cooperative Development Corporation

*1144. **SHRI P. GANGADEV :**
SHRI H. K. L. BHAGAT :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the National Cooperative Development Corporation proposes to help the various Cooperative Development Schemes in 1971-72; and

(b) if so, the main features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI JAGANNATH PAHADIA) : (a) Yes, Sir.

(b) A statement is placed on the Table of the Sabha.

STATEMENT

The National Cooperative Development Corporation will continue to provide, during 1971-72, financial assistance to cooperative development schemes relating to agricultural credit, marketing, processing, storage, supplies and also strengthening of State Cooperative Departments. According to the programme of Activities of the corporation for the year 1971-72, the assistance expected to be provided by it for various cooperative development schemes during 1971-72 are as follows :—